(c) and (d) M/s. Wyeth Laboratories Limited were granted permission letter dated 27th May, 1966 in which it was indicated that there is no objection to their producing the item Ethopheptazine for own consumption only on the condition that no 'additional foreign exchange will be provided for this activity. No capacity is specified in the permission letter. There is no specific condition with regard to the import of Cyanobase in the said permission letter.

Written Answers

(c) The production of Ethopheptazine Citrate for the 3 years as available in my Ministry is as under:

to Questions

1975-76	1996.10	Kgs.
1976-77	3014.2	Kgs.
1977-78	1853.4	Kgs.

The price of Ethopheptazine Citrate has not been fixed under the Drugs (Prices Control) Order, 1979 as the drug is not specified in the list of price controlled bulk drugs specified in the Second Schedule to the said order.

(f) The details of tw₀ formulations concerning their name, composition, packing and price, as available are as under:

St. No.	Name of the Formulation	Composition	Pack Size	Price as per price list of July, 1980 (Rs.)
1	Zactrine Tablets	Each Tablet contains: Ethoheptazine Citrate 75 mg.	10 Tabs. in Tube 510 Tabs.	3.40 16.48
		Asprin 325 mg.	in Tune	
2	Equipment Table's	Each Tab. contains: Meprobamate .015 gm. Ethoheptazin Citrate 75 mg.	10's strip 1010's	4·59 45·94
		Aspirin 0.25 g.	a a	

These details are from the price list of M/s. John Wyeth and Bros. Limited.

(g) Details of quantity of bulk drug sold, if any. to other non-assoei'ated for-mulators are not available.

Filling up of Vacancies at the level of Chief Engineers in Electricity Authority

- 1531. SHRI LADLI MOHAN NIGAM: Will the Minister of ENERGY be r>leas-ed to state:
- (a) whether it is a fact that a number of posts "at the level of Chief Engineers in Central Electricity Authority have not been filled in, if so, what are the reasons Wierefor;
- (b) by when the Government propose to promote the experienced senior Central Electricity Authority officers to fill all vacancies at the level of Chief Engineer by operating Rule (6) of CPE Service Rules;

- (c) whether it is a fact that a quota of 50 per cent for deputationists at the level of Chief Engineer and 25 per cent at the level of Superintending Engineer and Executive Engineer has been fixed; and
- (d) if the reply to part (c) above be in the affirmative; whether CEA are able to fulfil their requirement accordingly?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHAN-DRA SHEKHAR SINGH): (a) and (b) The number of posts at the level of Chief Engineer was increased from 15 to 25 on 1st June, 1982 consequent on the cadre review of the Central Power Engineering .(Group A) Service. 16 posts out of 25 have 'already been filled. All the remaining 9 posts belong to deputation quota and they are required to be filled by transfer on deputation from the States etc. Measures have been initiated to SM up these vacancies toy the appointment of officers on deputation failing which by the promotion of departmental officers as required under the Service Rules

(C) 'and (d)- The quota for appointment on deputation to the posts of Chief Engineer, Superintending Engineer and Executive Engineer in the Central Electricity Authority had been fixed at 50 per cent, 25 per cent and 25 per cent respectively. Proposals for filling up the posts in the grade of Chief Engineer, Superintending Engineer and Executive Engineer on deputation are under consideration of the UPSC. and selections are expected to be finalised shortly.

Modernisation of Power Stations in Madhya Pradesh

1532. SHRI LADLI MOHAN NIGAM: Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that, a grant of two million pounds is available for con sultancy in rejuvenation/modernisation of power stations in the country:
- (b) whether it is a also a fact that a projeci report for this purpose has been submitted to the Central Government by the Madhya Pradesh State Electricity Board: and
- (c) if so, what action has been taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHAN DRA SHEKHAR SINGH): (a) U. K. have offered by way of grant, an amount not exceeding £30 million for purchase of certain goods and in the U.K. for the power sector in India.

(b) and (c) Madhya Pradesh Electricity Board have submitted a project report for rejuvenation and modernisation of thermal stations in Madhya Pradesh. The scheme is under appraisal.

Process for Manufacture of Drugs Involving High Technology

1533. DR. (SHRIMATI) NAJMA, HEPTULLA: Will the Minister of CHE MICALS AND FERTILIZERS be nleased to refer to the answer to Unstarred Question 10 given in the Rajya Sabha on the 4th October, 1982 and state:

(a) whether any of the members of the Committee on High Technology have submitted their comments on the process of manufacture of certain drugs by foreign companies in support of their claim of such drugs involving high technology;

to Questions

- (b) if so, what are the details in this regard;
- (c) whe'her the membership of the high technology committee has been reviewed and whether this committee is a permanent body; and
- (d) whether there is any proposal to set up a fresh Committee only of experts from National Laboratories under CSIR to review the technologies; if so, by when and if not, the reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) and (b) Comments from, some of the erstwhile members of the High Level Committee have been received. These are under examination

(c) and (d) The High Level Committee does not exist at present. There is no proposal at present to set up a fresh High i Committee.

Application for industrial licences by Foreign companies for bulk drugs

1534. DR. (SHRIMATI) NAJMA, HEPTULLA: Will the Minister of CHE-MICALS AND FERTILIZERS be pleased to slate:

- (a) the names of the bulk drugs for which foreign companies have applied for industrial licences and which have been treated as involving high technology during the last three years;
- (b) the nature of technology involved in the production of new bulk drugs by•a companies; and
- (c) the salien; features based on which, such drugs have been considered as in volving high technology including names of such drugs details of high technology drug-wise?